

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 142**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd.

.... Applicant/petitioner

v.

M/s. DCM Shriram Industries Ltd. & Ors.

.... Respondent

**Order under Section 397/398**

**Order delivered on 05.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Tarun Dua, Adv.

For the Respondent

Mr. Krishna Kumar, Adv. for R-3, 4, 11 to 15

Ms. Amrita Panda & Ms. Surbhi Bhuraria, Advs.

Ms. Veronica Mohan & Ms. Deepa Charnsoliya,  
Advs. for R-22

Mr. Nipun Malhotra, Mr. Anand Tyagi & Mr. Yogendra  
Bhaskar, Advs. for R-16

**ORDER**

Due to paucity of time matter could not be taken up.

List for further consideration on 15.01.2020.

  
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**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**